



2026:AHC:41401

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2754 of 2026

Vibha Rai

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Neha Sonker
Counsel for Respondent(s)	:	C.S.C.

Court No. - 30

HON'BLE VIKAS BUDHWAR, J.

1. Heard Ms. Neha Sonker, learned Counsel for the petitioner and Mr. Rahul Malviya, learned Standing Counsel for the State.
2. A preliminary objection has been raised by the learned counsel on the ground that the present writ petition may not be maintainable since she is Asha Sangani in Primary Health Centre, Hekama, Parafur, Azamgarh and she is seeking a direction for disposal of the representation which is even in fact is a complaint against the respondent no.8 who is also Asha Sangini.
3. According to Sri Rahul Malviya, learned Standing Counsel for the State, in case there is something genuine found in the complaint, then the authorities shall take a call. However, the writ petitioner cannot insist that this Court may pass an order for disposal of the representation.
4. The said objection could not be replied by learned counsel for the writ petitioner.
5. Accordingly, interference is declined, leaving it open for the competent authority to take call over the matter and to proceed

in accordance with law, if required.

6. In view of the above, the writ petition is **disposed of**.

February 24, 2026
A.N. Mishra

(Vikas Budhwar,J.)